

**NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH**

C.P.No.15/GB/2017

Under Section 58/59 of the Companies Act, 2013

In the matter of:

Amrex Marketing Pvt. Ltd.	... Petitioner
-Versus-	
Rahman Properties Ltd. and Others	... Respondents

Date of Order: 4th July 2017

Coram:

Hon'ble Mr Justice P K Saikia, Member(J)

For the petitioner: Petitioner appears in person.

ORDER

Heard the petitioner, Mr A Parasramka, who is personally present before this Tribunal today. I have also perused the application.

2. The petitioner wants to withdraw the petition as there are some defects in the frame-up of the proceeding. He wants to withdraw the petition also because of the fact that an application may be required to be filed along with the petition seeking condonation of delay in preferring the present petition.

3. On hearing the petitioner in the light of averments made in the petition, I find it necessary to allow the prayer for withdrawal of the petition.

4. Resultantly, this application is allowed to be withdrawn subject to limitation, if any, in preferring such proceeding.



Member (Judicial)
National Company Law Tribunal,
Guwahati Bench, Guwahati.

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